

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 380 of 2018**

**IN THE MATTER OF:**

**Shri Lalit Aggarwal**

**...Appellant**

**Vs**

**Shree Bihari Forgings Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**Appellant:** Ms. Aarushi Tiku, Advocate.

**Respondents:** Mr. Sandeep Thukral and Mr. Harish Gaur, Advocates for R-2.

**With**

**Company Appeal (AT) No. 23 of 2019**

**IN THE MATTER OF:**

**Pramod Kumar Goil**

**...Appellant**

**Vs**

**Shree Bihari Forgings Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**Appellant:** Mr. Sandeep Thukral and Mr. Harish Gaur, Advocates.

**Respondents:** Ms. Aarushi Tiku, Advocate for R-2.

**ORDER**

**17.07.2019:** Though the Registry Report says that the Appellant has not provided email id of Respondents Nos. 1 and 3 till date, learned counsel for the Appellant insists that the same has been filed earlier. However, we deem it appropriate to direct that email address of Respondent Nos. 1 and 3 be provided afresh within three days.

In the event of email being provided the office shall serve notices upon Respondent Nos. 1 and 3 through email. The parties in both the appeals to complete pleadings, in the meanwhile.

Post both the appeals 'for admission (after notice)' on **13<sup>th</sup> August, 2019**.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**am/nn**